

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 4482**

**TO BE ANSWERED ON THE 8<sup>TH</sup> JANUARY, 2019/, PAUSHA 18, 1940 (SAKA)**

**CHILD LIFTING CASES**

**4482. SHRI JANAK RAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints regarding child lifting in the country;**
- (b) if so, the effective steps taken by the Government for prompt redressal thereof;**
- (c) whether the Government proposes to set up any new organisation or agency to deal with such types of threats; and**
- (d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest with the respective State Governments, they are competent to deal with such offences under the extant provisions of laws. As and when, Government receives complaints regarding child lifting in the country, these complaints are forwarded to concerned State Government for appropriate action in accordance with law.**

**Further, the Ministry of Home Affairs from time to time issues advisories, including advisories on crime against children, filing of FIR in case of missing children and an advisory dated 04.07.2018 in which States/UTs have been requested that complaints of kidnapping or abduction of children are promptly**

**acted upon and in a manner that instils a sense of confidence in the affected family or locality and that action as per law is taken and guilty brought to book.**

**Ministry of Women & Child Development (MWCD) in order to provide support and help to lost or trafficked children, is operating Child helpline no. 1098 which is operational 24x7. MWCD is also collaborating with Ministry of Railways by setting up Child Help Desk at platforms. Further, the MWCD has developed a national tracking system for missing and vulnerable children i.e. TrackChild Portal and has also launched Khoya-Paya, an enabling platform where citizens can report missing children as well as sightings of their whereabouts. Standard Operating Procedures for tracing missing children have also been circulated to all the State and UTs for their further dissemination to all other stakeholders.**

**(c) & (d): The National Commission for Protection of Child Rights is already in place to deal with and monitor such complaints. No such proposal is under consideration of the Government.**

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